

F.NO 01/60/162/46/AM-25/PRC /01
Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Vanijya Bhavan, New Delhi-110011
Dated, the 4th April, 2025

CORRIGENDUM

Subject:-Corrigendum in respect of Case No. 35 of PRC Meeting No.23AM25 held on 31.12.2025 & 14.01.2025-reg.

The request of M/s. Western Drugs Ltd, Mumbai considered before PRC in its meeting PRC Meeting No.23AM25 held on 31.12.2025 & 14.01.2025 (Case No.35). The statement/justification of the firm in Agenda Item was mentioned as under:-

“Applicant Statement: Reference: File No. 18/30/AM-16/P-5 Dear Sir, We applied on 22.12.2015 for extension for our EPCG authorization no. 0530139117 dated 14.07.2005. The DGFT issued a deficiency letter on 11.01.2017, asking for the submission of the installation certificate issued by the Central Excise Authority. Due to the long-term closure of business activities and the departure of the responsible employee, we were unable to respond to the deficiency letter in a timely manner. On 01.04.2023, the DGFT office issued a One- Time amnesty scheme through public notice No 02 /2023 dated 01.04.2023 providing an opportunity to close old pending EPCG authorizations. We have applied to close our pending EPCG authorizations under the amnesty scheme, vide application reference no. ARNEPCGCLSRE01695169AM24 under file no. 05EEPC04607AM24, and have deposited the applicable duty with interest, vide Challan dated 26/03/2024. However, the DGFT (CLA) issued a deficiency letter stating that our case is not covered under PN-02/2023 dated 01.04.2023, as the specific EOP expired on 13.07.2013. According to the condition of PN-02 dated 01.04.2023, regarding the coverage of Authorization as per Para 1(ii): ?For Authorizations issued under Advance Authorization Scheme (all variants) and EPCG scheme (all variants) issued under Foreign Trade Policy, 2004-09 and before, the coverage is limited to those authorizations whose Export Obligation Period (original or extended) was valid beyond 12.08.2013.? As our original export obligation period ended on 13.07.2013, the DGFT (CLA) rejected our request for closure under the one-time amnesty scheme vide letter dated 20.06.2024. Therefore, if our request for extension is accepted, our extended EOP will be valid beyond 12.08.2013, which meets the condition of PN-02 dated 01.04.2023. We enclose the following documents for your reference and further necessary action: 1. Copy of EPCG authorization No. 0530139117 dated 14.07.2005 2. Copy of receipt dated 22.12.2015 3. Copy of email dated 11.01.2017 4. Copy of installation certificate issued by a chartered engineer and Central Excise 5. Copy of application for one-time Amnesty Scheme 6. Copy of duty paid Challan 7. Copy of PN-02 dated 01.04.2023 8. Copy of letter issued by DGFT

(CLA) 9. Copy of Rejection letter dated 20.06.2024 Kindly grant an EOP extension for 2 years so that our EPCG authorization can be considered under the amnesty scheme.”

Decision: The Committee heard and examined the justification made by the applicant and discussed the matter at length and it decided to allow RA to consider the request for amendment subject to accountability of import in export as per SIONs and referred the matter to RA for examination and resolution.

(Action: Applicant/ RA- CLA)

2. Now, the statement/justification of the firm may be read as under:-

“At the time of fresh / new advance license application, due to oversight we selected SION A315 accordingly the corresponding product which got auto selected was Niacin Nicotinic Acid (items to be export/supplied) due to this error the input SION SR NO which got reflected to 3 Cyno Pyridine A 315. Please note till date we have never applied for Advance License 3 Cyano Pyridine input raw material for exporting (Niacin), we have always been using 3 Cyano Pyridine to export Niacinamide, hence we request to amend SION 315 to 316 along with product name of export Niacinamide/ Nicotinamide USP/BP.”

Decision: The Committee heard and examined the justification made by the applicant and discussed the matter at length and it decided to allow RA to consider the request for amendment subject to accountability of import in export as per SIONs and referred the matter to RA for examination and resolution.

(Action: Applicant/ RA- CLA)

This issues with the approval of Competent Authority.


(Sanjay Kumar)
Dy. Director General of Foreign Trade